

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. MP/092/2014**

Subject : Petition under section 79 (1) (c) of the Electricity Act, 2003 and Regulations 32 of the Central Electricity Regulatory Commission Grant of Connectivity, Long-Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and 'in the matter of arbitrary denial of Medium Term Open Access' violating the provisions of the regulations.

Date of hearing : 3.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Kerala State Electricity Board Ltd

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Suparna Srivastava, Advocate, KSEB  
Shri Pradeep B., KSEB  
Shri S.R. Anand, KSEB  
Shri G. Sreenivasan, KSEB  
Ms. Seema Gupta, PGCIL  
Shri R.P. Padhi, PGCIL  
Shri Varun Pathak, Advocate, PTC India  
Shri Ashish Dev, Advocate, PTC India Ltd.  
Ms. Anushree Bandhan, Advocate, JPL  
Shri Ranjitha Ramachandran, JPL  
Shri Vikas Saksena, JPL  
Shri Surya , JPL  
Shri Hemant Singh, Advocate, D.B. Power

**Record of Proceedings**

Learned counsel for KSEB requested for one week`s time to file rejoinder to the reply of CTU.

2. Learned counsel for D.B. Power Limited submitted that copy of the petition has been served by KSEB on D.B. Power Limited and requested for time to file reply to

the petition. Learned counsel for Jindal Power Limited, Respondent No. 4, also sought time to file reply.

3. The representative of CTU requested for time to file further affidavit to clarify the petitioner's submission regarding ambiguity in the minutes of Long Term Access meeting of WR and SR constituents held on 28.3.2014.

4. After hearing the learned counsels and representative of the parties, the Commission directed the respondents and DB Power Ltd. to file their replies, if not filed, on affidavit, by 10.7.2014, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 14.7.2014. The petitioner was further directed to file its rejoinder to the reply of CTU, by 11.7.2014, with an advance copy to CTU.

5. The Commission directed to list the petition for hearing on 17.7.2014.

By order of the Commission

SD/-  
(T. Rout)  
Chief (Law)